### Ballistic missiles

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## 395. SHRI RAMA NAND YADAV: SHRIMATI AMARJIT KAUR:

Will the Minister of DEFENCE be pleased to refer to the reply to Unstar-red Question 1514 given in the Rajya Sabha on the 14th August, 1980 and state:

(a) whether countries bordering India such as China have developed long range ballistic missiles; and

(b) if so,, whether Government have under their consideration the question of large scale manufacture of intermediate range ballistic missiles, potential for manufacture of which already exists in the country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, sir.

(b) No, Sir.

### Purchase °\* French Mirage Fighter Bombers by Pakistan

# **396.** SHRI SUNDER SINGH BHANDARI:

SHRi LAKHAN SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistan have purchased 32 more French Mirage Fighter Bom bers adding to the 65 Mirage which it already had; and

(b) if so, the nature and the extent of the threat posed to India by this new Pakistani move and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL); (a) According to information available to us Pakistan had ordered more Mirage fighter/fighter bombers in 1979.

(b) While deciding on the re-equipment and modernisation programme of the three Services we take into account the known and likely re-equipment programmes of Pakistan and our appreciation of the threat to us.

## Assets and liabilities of M/s. Maruti Ltd.

# 397. SHRI ASHWANI KUMAR: SHRI JAGDISH PRASAD MATHUR:

Will the Minister of INDUSTRY be pleased to state:

(a) the break-up of the assets of M/s. Maruti Limited under the headings (i) Land (ii) Building (iii) Machinery (iv) Deposits and (v) Miscellaneous;

(b) the break-up of the liabilities of M/s. Maruti Limited under the headings (i) Loans (ii) Interest on Loans (iii) Advance from dealers etc. (iv) Salaries and wages and (v) Miscellaneous;

(c) the percentage of the machi nery which is estimated to be junk and in the working order;

(d) whether Government have made any investigation into the financial position and viability of the M/s. Maruti Limited; and

(e) the composition of the investigating Committee and what are their recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The details as furnished in the Statement of Affairs as on 22.7.1977 filed under Section 454 of the Companies Act with the Official • Liquidator attached to the Punjab & Haryana High Court, are attached. *[vide* answer to Starred Question 45 (a) and (d) at Cols 35.36].

(c) The value indicated in the state ment of afTai>c  $* \langle '*'' \rangle \rightarrow ^{\circ}$ t realisable value and no part of the machiner has been categorised as junk.

(d) No, Sir.

(e) Does not arise.